

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 206
CA No. 91/JPR/2021
IA (CA) No. 05/JPR/2022
IA (CA) No. 09/JPR/2023
IA(CA) No. 63/JPR/2023
CP No. 154/241(1)-242/JPR/2020
Under Section 241(1)-242 of
Companies Act, 2013

In the matter of:

Raj Gopal Sarada & Ors.

...Petitioners

Versus

M/s Shrishti Cold Storage Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Vaibhav Jeswani, proxy counsel
For the Respondent : Jeetam Kumar Saini, Adv.

ORDER

Heard Mr. Vaibhav Jeswani, proxy counsel appearing on behalf of the Petitioner. Mr. Jeetam Kumar Saini, Adv. appearing on behalf of the Respondent. It is submitted by proxy counsel that due to some personal exigency, arguing counsel for the Petitioner is not able to participate in the proceeding today. On his request, the matter is adjourned. List the matter on 23.04.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024